

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 145 of 2014 in
Appeal No. 75 of 2014**

Dated : 9th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Power Corporation Ltd. Appellant(s)
Versus
Nabha Power Ltd. & Anr. Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): Mr. Sakesh Kumar for R.2
Mr. Tajender K. Joshi for R.1**

ORDER

**IA No. 145 of 2014
*(Appl. for interim Order)***

After hearing the learned counsel for the parties, we feel that no order need be passed in this I.A as it would be better to take up the main matter for final disposal by fixing an early date.

Accordingly, this Interim Application is disposed of.

Appeal No. 75 of 2014

Reply has been filed by the Respondents.

Post the matter for final disposal on **10.07.2014.**

In the meantime, pleadings be completed.

**(Rakesh Nath)
Technical Member**
ts/js

**(Justice M. Karpaga Vinayagam)
Chairperson**